

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE, KOLKATA**

I.A. NO. _____ OF 2025
IN
APPEAL NO. 3 OF 2025

IN THE MATTER OF:

RAS MOHAN THAKUR

...APPELLANT

VERSUS

STATE EXPERT APPRAISAL
COMMITTEE (SEAC), BIHAR & ORS

...RESPONDENTS

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Filed By:



[SUMIT KUMAR SHARMA]

ADVOCATE

COUNSELS FOR THE APPELLANT

10, 2nd Floor, Babar Lane, Bengali Market,

New Delhi-110001

M. No. 9560462030

Place: New Delhi

Filed on: 17.02.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE, KOLKATA**

I.A. No. _____ of 2025
IN
APPEAL NO. 3 OF 2025

IN THE MATTER OF:

RAS MOHAN THAKUR ...APPELLANT
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STATE EXPERT APPRAISAL
COMMITTEE (SEAC), BIHAR & ORS
...RESPONDENTS

APPLICATION FOR CONDONATION OF DELAY WITH
AFFIDAVIT

MOST RESPECTFULLY SHOWETH:

1. That the appellant has preferred the present appeal under Section 16 (h) of the National Green Tribunal Act, 2010, against the Common Environmental Clearance (EC) dated 17.01.2025 granted by SEIAA, Bihar, in favour of Respondent No. 6.
2. That as per the provisions of the National Green Tribunal Act, 2010, the appeal is required to be filed within 30 days from the date of communication of the impugned order, with a further grace period of 60 days, subject to satisfaction of sufficient cause for the delay.
3. That the appellant could not file the present appeal within the prescribed period as the grant of EC came to the knowledge of the appellant only on 23.01.2025. The appellant, thereafter, immediately took steps to gather necessary documents, engage legal counsel, and prepare the present appeal.

4. That due to the process of obtaining copies of relevant documents and legal consultations, there was an inadvertent delay of one day in filing the appeal, which is neither intentional nor deliberate but due to circumstances beyond the appellant's control.
5. That the appellant has a strong prima facie case and is likely to succeed in the appeal. The delay of one day is minimal and does not cause any prejudice to the respondents, whereas denial of condonation would result in grave injustice to the appellant.

PRAYER:

In view of the facts and circumstances stated above, the appellant most respectfully prays that this Hon'ble Tribunal may be pleased to:

- (a) Condone the delay of one day in filing the present appeal;
- (b) Pass such other and further orders as may be deemed just and proper in the interest of justice.

**AND FOR THIS ACT OF KINDNESS THE
APPELLANT AS IN DUTY BOUND SHALL EVER
PRAY.**

Filed By:



[SUMIT KUMAR SHARMA]

ADVOCATE

COUNSELS FOR THE APPELLANT

10, 2nd Floor, Babar Lane, Bengali Market,

New Delhi-110001

M. No. 9560462030

Place: New Delhi

Filed on: 17.02.2025



581

SI No. 261
Date 13/02/25



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONE, KOLKATA
APPEAL NO. 3 OF 2025

IN THE MATTER OF:

RAS MOHAN THAKURAPPELLANT
VERSUS
STATE EXPERT APPRAISAL COMMITTEE (SEAC), BIHAR & ORS.RESPONDENTS

AFFIDAVIT

I, Ras Mohan Thakur, S/o Sh. Narendra Mohan Thakur, Resident of Village Panjwara, District Banka, Bihar-813110, do hereby solemnly affirm and declare as under:

1. That I am the appellant in the present appeal and I am well conversant with the facts and proceedings of the case and as such, I am competent to swear the present affidavit.

I say that the accompanying application for condonation of delay has been drafted by my Advocate under my instructions. I say that I have perused the application and state that the contents of the application are true and correct to the best of my knowledge and as per the legal advice rendered.



Ras Mohan
DEPONENT

VERIFICATION:

Verified at *Banka* on this the 13th day of February, 2025 that the contents of the above affidavit are true to my knowledge and belief and nothing material has been concealed therefrom.

Shri/Smt. *Ras Mohan Thakur*
who is/are identified by
Shri/Smt. *Sudhakar Mishra*
Advocate Banka Solemnly
Affirmed declare before me

Rajendra Kumar Jha
13/02/25
Notary Public(Banka),
Reg.No -367J/19

Sudhakar Mishra
Advocate
13.02.25
19/01/19

Ras Mohan
DEPONENT